

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.153
TO BE ANSWERED ON 24.02.2016**

OVERLOADING IN GOODS TRAINS

†153. SHRI RAJESH VERMA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government is aware that the railway contractors load more goods than the freight carrying capacity of goods trains with the assistance of railway personnel at Old Delhi railway station, New Delhi, Nizamuddin and Anand Vihar railway stations;**
- (b) if so, whether the Government has conducted any inquiry in this regard at all these stations;**
- (c) if so, the action taken by the Government against those contractors and their associate railway personnels; and**
- (d) whether the Railways have taken or propose to take any steps to prevent such cases of overloading and if so, the details thereof?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a)to (d): No goods are loaded at Delhi, New Delhi, Nizamuddin and Anand Vihar railway stations. These stations are meant for parcel loading/unloading only. Loading/unloading of parcel is done by

contractors/lease holders as per Comprehensive Parcel Leasing Policy 2014. Though Railways do not supervise the loading/unloading activity, yet regular/surprise checks are done to check overloading. Further, if any irregularity is noticed, action is taken against the contractor/railway personnel as per extant rules.

During the financial years 2014-15 and 2015-16(upto December, 2015), 23 cases of overloading were detected wherein punitive charges of Rs.31.54 lacs have been recovered from the defaulters. In addition, 7 contracts of parcel leasing were terminated.
